

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

815/2014

CORAM:

PRESENT: DR. V. K. SUBBURAJ
HON'BLE MEMBER(T)

MS. INA MALHOTRA
HON'BLE MEMBER (J)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON
09.07.2019**

**NAME OF THE COMPANY: Ms. Ameeta Mehra Vs. Ministry of Corporate
Affairs & Ors.**

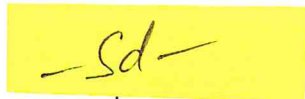
SECTION OF THE COMPANIES ACT: 633(2)

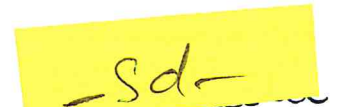
S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
	For the Petitioner:	Ms. Ritika Goya and Mr. Chandan Dutta, Advocates		
	For the Respondent:	Mr. Dhruv Pande and Mr. Manik Dogra, Advocates		

ORDER

It is being brought to our notice that Ms. Devika Mehra, Respondent has not paid her share of fees to the erstwhile CA on account of which No objection is not being issued by them for endorsing this case to another auditor. This is being viewed stringently. She is granted time to ensure that the remittance is made.

Be listed for report on 10th July, 2019.


(V. K. Subburaj)
Member (T)


(Ina Malhotra)
Member (J)